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SLP(Crl.)No. 3759 OF 2002
ITEM No.39

Court No. 7

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 3759/2002
(From the judgement and order dated 11/04/2002 in LPA 6/02
of The HIGH COURT OF M.P AT JABALPUR)

ARVIND YADAV

Petitioner (s)

VERSUS

RAMESH KUMAR & ORS. Respondent (s)
(With Appln(s). for stay and exemption from filing O.T. and office report)
With

SLP(Crl.)No.4397/2002,SLP(Crl.)No.4544/2002,SLP(Crl.)No.4589/2002,
SLP(Crl.)No.4700/2002,SLP(Crl.)No.4896/2002,SLP(Crl.)No.5049/2002,
SLP(Crl.)No.5200/2002,SLP(Crl.)No.5202/2002,SLP(Crl.)No.5203/2002,
SLP(Crl.)No.5204/2002,SLP(Crl.)No.5206/2002

(with appln.(s) for stay and exemption from filing O.T. and exemption
from filing c/c of the impugned judgment and office report)

Date : 17/04/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)Mr. Uday Umesh Lalit,Adv.

State of M.P.Mr. R.P. Gupta, Sr. Adv.

Mr. R.K. Rathore, Adv.

Mr. Sakesh Kumar, Adv.

Ms. Kamakshi S. Mehlwal,Adv.

Mr. A.P. Sahay, Adv.

for Mr. C.S. Ashri, Adv.

For Respondent (s)Mr. S.K. Sabbarwal,Adv.

State of M.P.Mr. Vishwajit Singh, Adv.

Ms. Kamakshi S. Mehlwal,Adv.

Mr. D.D. Bhargav, Adv.

Mr. U.B. Chaurasia, Adv.

Mr. Shiv Sagar Tiwari, Adv.

in SLP(Crl.) 5202 &Mr. B.S. Rjesh Roshan, Adv.

SLP(Crl.) 4700/02Mr. Y.K. Prasad, Adv.

Mr. Varinder Kumar Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard learned counsel for the parties for about 30 minutes. Hearing concluded. Court reserve
d its verdict.

(P.D. Balodi) (V.P. Tyagi)

Court Master Court Master